

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 135/TT/2012

Date: 28.3.2014

To
Shri Sanjay Kaul,
Authorized Representative,
Jindal Power Limited,
12, Bhikaji Cama Place,
New Delhi-110 066

Subject : Approval under Section 61, 62 and 86(1) (a) of the Electricity Act, 2003 and the Central Electricity Regulatory Commission(Terms and Conditions of tariff) Regulations, 2009 for approval of Annual Fixed Cost and determination of Tariff for the licensed transmission business for the financial years 2011-12,2012-13 and 2013-14

Sir,

Please furnish the following information on affidavit, with advance copy to the beneficiaries, latest by 14.4.2014:-

- (i) Break up of capital cost as on date of commissioning (16.4.2008), as on date of grant of transmission license and cumulative depreciation up to date of grant of transmission license duly certified by the auditor (i.e break-up of land, building and civil works, Transmission lines, Substations, PLCC etc.) in respect of the transmission assets within the scope of transmission petition. These Assets should be duly reconciled with the assets for which transmission license has been granted by the Commission. Similar information may also be furnished separately, for the bay at Raipur-I and Bay at Raipur-II duly certified by auditor;
- (ii) Opening balance sheet for Licensed Transmission business as on the date of issue of license in compliance of Regulation 15 of Transmission License Regulations, 2009.

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
Asst. Chief (Legal)